

ANSHUL MEHTA
METROPOLITAN MAGISTRATE
COURT NO. 38
KIDDAWATI COURT, DELHI

STATE Vs. Vinod Jha
FIR No. 70/2020 PS Mayur Vihar
U/s. 420/384 IPC

03.05.2021

The present application is taken up for hearing through VG through CISCO WEBEX APP.

Present : Ld. APP for the State.
Sh. Raj Kumar Solanki, Ld. Counsel for applicant through VG.
An application U/Sec. 437 Cr.P.C. for the release of the applicant / accused Vinod Jha is moved by his Counsel.

Reply filed by the IO.
Both the sides are heard on the application.

Considering the following :

1. that the allegations are serious in nature and involves a huge amount of more than one crore.
2. that it is admitted by the counsel for the present applicant / accused that an amount of Rs. 22 lakhs was received in the accounts held by the present applicant / accused;
3. that the other two accused persons who are son and daughter in law of the present accused have not joined the investigation;

Other than the above stated grounds, it is also pertinent to mention here that the application of the co-accused namely Amba Devi has been dismissed by the Ld. ASJ vide order dated 19.4.2021 and that the allegations against the present applicant / accused are similar in nature. Accordingly in view of the above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



(ANSHUL MEHTA)
MM (East)/KDD/Delhi/03.05.2021

Metropolitan Magistrate
KDD Courts, Delhi